

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.1206
TO BE ANSWERED ON 28TH JUNE, 2019**

MEDICAL COUNCIL OF INDIA

1206. SHRI N.K. PREMACHANDRAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Medical Council of India (MCI)/Board of Governors recognized any course, degree, Post-Graduation diploma or certificate course conducted by any University without prior permission and recognition of Medical Council of India or Board of Governors, if so, the details thereof and the reasons therefor;
- (b) the details of the courses and year of conducting course, year of issuance of degree/PG diploma/certificate course and year of recognition approval given by the Medical Council of India;
- (c) the details of the condition imposed by the MCI for giving recognition to the degree/PG diploma/certificate courses conducted by various institutions without prior permission of MCI;
- (d) whether the MCI is satisfied that such courses are beneficial to the Medical education; and
- (e) if so, the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a): A university or medical Institution in India which grants a medical qualification not included in the First Schedule of Indian Medical Council (IMC) Act, 1956 applies to the Central Government, to have such qualification recognized, and the Central Government, after consulting the Medical Council of India, by notification in the official Gazette, amends the First Schedule so as to include such qualification therein, and any such notification also directs that an entry shall be made in the last column of the First Schedule against such medical qualification declaring that it shall be a recognized medical qualification granted after a specified date.

Medical Council of India (MCI)/Board of Governors did not recognize any degree, Post Graduate diploma or any certificate course after Indian Medical Council (IMC) Amendment Act, 1993 without prior permission and recognition of Medical Council of India or Board of Governors.

(b) to (e): Does not arise.